

¹[THE THIRD SCHEDULE

(See section 18-FB)

1. The Industrial Employment (Standing Orders) Act, 1946 (20 of 1946).
2. The Industrial Disputes Act, 1947 (14 of 1947).
3. The Minimum Wages Act, 1948 (11 of 1948).]

1. Ins. by Act 72 of 1971, s. 10 (w.e.f. 1-11-1971).